private sector h is been left free to develop. Governr lent considers that these policy changes are best suited to this country at he present stage of its industrial develc pment and in the context of its oven 11 social objectives. As regards balance regional development, Government coi tinue\$ to hold the view that this carmo be left largely to the whims of indiv iu.il entrepreneurs operating on the b; sis of profit motive and that, at the sam I time, individual entrepreneurs in the private sector should show a greater; wareness of their social responsibility fo balanced regional development.

दिल्ली में मिखारी

158 सरदार गुरुवरण सिंह तोहड़ा : क्या विधि तथा समाज जल्याण मंत्री यह बताने की कपा करेंगे कि :

- (क) क्या यह ाच है कि दिल्ली में भिखा-रियों की संख्या दिन-प्रति-दिन बढ़ रही है;
 और
- (ख) यदि हां, तो इस बढ़ती हुई भिक्षा-बृत्ति को रोकने के लिए सरकार और क्या कदम उठाने का विचार रखती है ?

t[BECK <iRS IN DELHI

- •158. SARE4JI GURCHARAN SINGH TOHR/: Will the Minister of LAW AND SO DIAL WELFARE be pleased to state
- (a) whether i is a fact that the number of begf irs in Delhi is in creasing day by lay; and
- (b) if so, wl at further steps Gov ernment propose to take to curb this increasing practii e of beggary?]

विधि तथा समाज कल्याण मंत्री (श्री पी० गोविंद मंतन): (क) कुछ समय से नियमित आवधिक सर्वेक्षण न किए जाने के कारण यह कहना कठिन है कि क्या दिल्ली में भिखारियों की संख्या बढ़ रही है। सितम्बर, 1969 में किए गए सर्वेक्षण में वह अन्दाजा लगाया गया था कि दिल्ली महानगर में लगभग 3,500 भिखारी हैं, जिनमें से लगभग 700 भिखारी गृहों में रहते हैं।

(ख) वर्तमान चार गृहों के अतिरिक्त दिल्ली प्रशासन का 1970-71 में चार नए भिखारी गृह खोलने का प्रस्ताव है।

ttTHE MINISTER OF LAW AND SOCIAL WELFARE (SHRI P. GO-VINDA MENON): (a) In the absence of regular periodical surveys in the recent past, it is difficult to say whether the number of beggars in Delhi is increasing. In a survey undertaken in September, 1969, it was estimated that there were about 3,500 beggars in the metropolitan city of Delhi including about 700 accommodated in Beggar Homes.

(b) In addition to the existing four homes, the Delhi Administration propose to start four new beggars homes during 1970-71.]

EFFECT OF DELICENSING ON SMALL INDUSTRIES

*159. SHRI M. V. BHADRAM : SHRI BALACHANDRA MENON

SHRI S. G. SARDESAI:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Federation of Associations of Small Industries of India has expressed fears that delicensing of industries upt₀ the investment of Rs. one crore would adversely affect small industries;
- (b) whether the Federation has demanded a differential tax structure for large and small industries, particularly for the delicensed industries, with a view to make it prohibitive for the large scale sector to intrude into the field of small industries; and
- (c) if so, what are Government's views

THE MPNISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN AL1 AHMED): (a) and (b) Yes. Sir.

(c) Government consider that the raising of the exemption limit in res-

t[] English translation.

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उद्योगों द्वारा उत्पादन क्षमता का अनिधकृत विस्तार

*160. श्री सुरज प्रसाद : क्या औद्यो-गिक विकास, बान्तरिक व्यापार और समबाय कार्य मंत्री 23 फरवरी, 1970 को राज्य सभा में अतारांकित प्रश्न संख्या 31 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा उन पैंतालीस औद्यो-गिक फर्मों के विरुद्ध क्या कार्यवाही की गई है, जिम्होंने अपनी लाइसेंसशुदा उत्पादन क्षमता में अनधिकृत वृद्धि कर के उत्पादन बढावा है ; और
- (ख) यदि कोई कार्यवाही नहीं की गई है, तो उसके क्या कारण हैं?

t[UNAUTHORISED EXPANSION PRODUCTION BY INDUSTRIES

- *160. SHRI SURAJ PRASAD : Will the Minister of INDUSTRIAL DEVELOPMENT. INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply to Unstarred Questions No. 31 given in the Rajya Sabha on the 23rd February, 1970 and state:
- (a) what action has so far been taken by Government against the forty-five industrial concerns who have un-authorisedly exceeded their licensed capacity of production; and
- (b) if no action has been taken what are the reasons therefor?]

औद्योगिक विकास, आंतरिक ज्यापार तथा समवाय कार्य मंत्री (श्री फखरुहीन अली अहमद): (क) और (ख) जिन औद्योगिक फर्मों ने अन्धिकृत रूप से लाइसेंस गुदा उत्पादन क्षमता से अधिक क्षमता बढ़ा ली है उनके बारे में कार्य-वाही करने के प्रश्न पर सरकार अभी भी विचार

to Questions

tITHE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL AND COMPANY AFFAIRS TRADE AND FAKHRUDDIN ALI AHMED): (a) and (b) The question of action to be taken in respect industrial concerns who have unauthorisedly exceeded their licensed capacity is still under examination of Government.]

•161. [Transferred to the 8fn May, 1970.]

SIGNING OF TWO **PROTOCOLS** BY INDIA AND USSR

- *162. CHAUDHARY A. MOHAMMAD: Will the Minister of STEEL AND HEAVY ENGINEERING be
- (a) whether it is a fact that India and the USSR have signed two protocols in regard to bulk orders for products of the Heavy Engineering Corporation and another for expansion of the capacity of Bokaro Steel Plant from 1.5 million ton nes to 4 million tonnes;
- (b) whether these protocols are a followup of the one signed in protocol December, 1968;
- (c) whether it is a fact that the progress made after signing the protocol of 1968 has been very slow; and
- (d) if so, whether the Government of India have urged the Government of USSR to implement the agreement with utmost urgency?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT): (a) Two Protocols were signed on the 20th February, 1970, with the Chairman of the State Committee for Foreign Economic Relations of the U.S.S.R., one by the Minister for Industrial Development, Internal

t[] English

translation.